

157

49

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 211/2007
In
OA 51/2004

New Delhi this the 23rd day of August, 2007

Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J)
Hon'ble Mrs. Neena Ranjan, Member (A)

Shri Naresh Kumar Batra,
S/o Shri B.R. Batra, Head Clerk
R/o 169/1, Railway Colony,
Kishanganj, Delhi.

.. Applicant

(By Advocate Shri B.S. Mainee)

VERSUS

Union of India : Through

1. Shri V.N. Mathur,
General Manager,
Northern Railway,
Headquarters Office, Baroda House,
New Delhi.
2. Shri S. Ansari,
Chief Passenger Traffic Manager (G),
Northern Railway, Headquarters Office,
Baroda House, New Delhi.

. Respondents

(By Advocate Shri V.S. R. Krishna)

ORDER (ORAL)

(Hon'ble Mr. Justice M. Ramachandran, Vice Chairman (J) :

It appears that order passed on 25.5.2006 in OA 51/204 were not implemented in time which resulted in CP is being filed. On the stand of the applicant that fixation was not in compliance with directions of the Tribunal, matter was posted at the request of the counsel for getting further instructions from the respondents. Mr. Krishna, learned counsel for respondents presently submits that fixation benefits have now been granted with continuity of service, and as far as the respondents believe,

Dr this is full compliance.

54

50

-2-

2. Mr. Mainee, learned counsel on the other hand submits that in view of varied nature all the consequential benefits admissible, such as promotion etc. the work expected of ^{an} incomplete and, therefore, there is no full implementation.

Ma

3. However, claim as above might be outside the purview of the application for CP. Since it cannot be converted to an execution petition. But however, if the applicant has further grievance traceable to the orders, he will have right to agitate the matter as advisable. We close this application. Respondents are discharged.

NRanjan

(Mrs. Neena Ranjan)
Member (A)

M. Ramachandran

(M. Ramachandran)
Vice Chairman (J)

sk